MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI P. K. DEO: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

Substitution of article 156, etc.)

SHRI P. K. DEO (Kalahandi): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI P. K. DEO: I introduce the Bill.

FOREIGN OWNED PLANTATIONS (NATIONALISATION) BILL*

SHRI C. K. CHANDRAPPAN (Cannanore): I beg to move for leave to introduce a Bill to provide for the nationalisation of all the foreign owned plantations in India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the nationalisation of all the foreign owned plantations in India." ;

The motion was adopted.

SHRI C. K. CHANDRAPPAN: I introduce the Bill.

COMPULSORY ADULT EDUCATION BILL*

SHRI C. K. CHANDRAPPAN (Cannanore): I beg to move for leave to introduce a Bill to provide for funds and facilities and to set up necessary bodies to ensure compulsory adult education in India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for funds and facilities and to set up necessary bodies to ensure compulsory adult education in India."

The motion was adopted.

SHRI C. K. CHANDRAPPAN: I introduce† the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 74 and 163)

SHRI C. K. CHANDRAPPAN (Cannanore): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI C. K. CHANDRAPPAN: I introduce the Bill.

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†Introduced with the recommendations of the Vice-President acting as President.